

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Criminal Miscellaneous Jurisdiction)**  
**A.B.A. No. 3105 of 2020**

Pankaj Yadav ..... Petitioner  
**Versus**  
1. The State of Jharkhand  
2. Lakhi Devi ..... Opp. Parties

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Petitioner : Mr. A.K. Choudhary, Advocate.  
For the State : Mr. Arup Kumar Dey, A.P.P.

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**02/Dated: 09/09/2020**

Heard, learned counsel for the petitioner, Mr. A.K. Choudhary.

Learned counsel for the petitioner has submitted that defect nos. 9 (i) to (vi), as per Stamp Reporting dated 07.07.2020, have not been removed, which he undertakes to remove within 30 days after the physical court starts and prayed for hearing of the anticipatory bail application, as petitioner is apprehending his arrest during pandemic of Covid-19.

Considering the same, this Court is inclined to hear the instant anticipatory bail application on merits, but with condition that petitioner shall remove the defect(s) within 30 days after the physical court starts.

Joint Registrar (Judicial) is directed to ensure the compliance of this order after the physical court starts so as to remove the defect(s).

Learned counsel for the petitioner has submitted that the petitioner is apprehending his arrest in connection with Sonaraitari P.S. Case No. 46/2019 for the offence registered under Sections 323, 341, 504, 498(A), 307, 120(B)/34 I.P.C. read with Section 3 / 4 of Dowry Prohibition Act.

Learned counsel for the petitioner has submitted that it is alleged that after two years of marriage, there was further demand of Rs.1,50,000/- and a cow, for which informant/complainant was assaulted on 21.04.2019 and she was treated on 22.04.2019.

Learned counsel for the petitioner has submitted that petitioner is the husband of the complainant / informant and wants to restore

the conjugal life with the complainant / informant, as it is a matrimonial dispute, as such, notice may be issued to the complainant / informant / opposite party no.2.

Learned counsel for the State, Mr. Arup Kumar Dey, Additional Public Prosecutor has opposed the prayer for bail.

Considering the rival submission of the parties, let notice be issued to the opposite party no.2 under both process i.e. under registered cover with A/D as well as under ordinary process, for which requisite must be filed with a period of two weeks.

State counsel is directed to file detail counter affidavit within a period of four weeks.

Put up this case after appearance of opposite party no.2. She is at liberty to file detail counter affidavit.

In the meantime, no coercive steps shall be taken against the petitioner / not to arrest the petitioner in connection with Sonarathari P.S. Case No.46/2019, pending in the court of Judicial Magistrate, Deoghar.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/